

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 41 of 2009

[Arising out of Order-in-Appeal No. 109/2008 dated 30/05/2008
passed by the Commissioner of Central Excise, Customs & Service Tax
(Appeals) Cochin]

**Overseas Air Travel & Tour
Operators**

Govt, Press Junction, Near Secretariat,
Trivandrum – 695 001 Kerala

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Cochin**

C.R Building,
I.S Press Road, Ernakulam,
Cochin – 682 018
Kerala

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. P. Gopakumar, Addl. Commr. (AR) for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20709 / 2021

Date of Hearing: 23/08/2021

Date of Decision: 23/08/2021

Per : Bench

It is seen from the record that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which

has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in the Open Court on **23/08/2021**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

iss...